

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 232 of 2004

Jabalpur, this the 25th day of March, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
HON'ble Shri Madan Mohan, Judicial Member

Dinesh Shanker Dwivedi, son of
Shri Harishanker Dwivedi, aged about
30 years, r/o. 41/4, Site No. 2,
Kidwai Nagar, Kanpur Nagar (UP). ... Applicant

(By Advocate - Shri T.P. Mamtani on behalf of Shri Mahendra Pateria)

V e r s u s

1. Union of India, Through the Secretary, Ministry of Railway, New Delhi.
2. Chairman, Railway Recruitment Board, Mumbai Divisional Office Compound, Mumbai Central, Mumbai - 400008.
3. Chairman, Railway Recruitment Board, Bhopal, East Railway Colony, Bhopal - 462010. ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has claimed the following main reliefs :

"(ii) Medical Examination Report of the Railway Doctor as regards the applicant's eyes and so also the final result of disqualification of the applicant contained in Annexure A-3 be quashed.

(iii) Medical Examination Reports as regards the applicant's eyes by the private Doctor contained in Annexure A-1 and by Eye Specialist of the District Hospital Kanpur Nagar under QM0 contained in Annexure A-4 be accepted and the respondents be directed to select the applicant on the post of Prob. Assistant Station Master, or respondent No. 2 may be directed to take revision^{test} of the applicant by their Doctors."

2. The brief facts of the case are that the applicant applied for the post of Assistant Station Master in Railways.

M.P.S.

According to the applicant he has been selected but he has not been appointed on the ground that he is medically unfit. The applicant has obtained a certificate from the private Doctor and also from the Chief Medical Officer, District Hospital, Kanpur and has approached this Tribunal seeking direction to direct the respondents to appoint him on the post of Assistant Station Master.

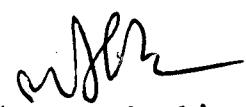
3. Heard the learned counsel for the applicant and perused the record carefully.

4. The learned counsel for the applicant has stated that although he has approached the Railway authorities to know the reasons for not appointing him, no satisfactory reply has been given by the Railway Department to his representation.

5. In the circumstances we deem it appropriate to direct the applicant to file a self contained representation to the respondent No. 2 within a period of two months from the date of receipt of copy of this order. If the applicant complies with this direction the respondent No. 2 is directed to consider the said representation and take a decision by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of the representation from the applicant.

6. Accordingly, the Original Application is disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman